

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**
Original Application No. 457/2022

IN THE MATTER OF:

Madhu Sharma

... Applicant

VERSUS

Govt. of NCT of Delhi

.... Respondents

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Filed by


(Ajeeta Dayal Agrawal)
Sr. Environmental Engineer

Date: 2nd.11.2022

Place: Delhi

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**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN TERMS OF THE ORDER DATED
27.07.2022.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 29.07.2022 and was pleased to direct the DPCC and District Magistrate(South) to take action against the commercial activity being run in upper ground floor of residential building no. K-130, Gautam Nagar, New Delhi. Flat constructed as per the approved site plan has been demolished to convert the same to kitchen for the hotel and one big generator set has been installed.
2. That, in compliance of the order passed by this Hon'ble Tribunal, Delhi Pollution Control Committee (DPCC) and District Magistrate (South) inspected the site on 22.09.2022. During the inspection, it was observed that:
 1. During the inspection Sh. Avdesh Sharma (husband of complainant Madhu Sharma) was contacted at the site.
 2. No DG Set as mentioned in the complaint was found during the inspection at the premises.
 3. No hotel/ kitchen at the upper ground floor as mentioned in the complaint were found.

4. Complainant's husband, Sh. Avdesh Sharma, informed that DG Set was uninstalled. Hotel at first floor named "Eat Fit" was vacated about 2 months ago. No commercial kitchen was found at the upper ground floor and first floor.
5. No construction & demolition work was going on during the inspection.

Copy of the inspection report is enclosed herewith as ANNEXURE-1.

3. In view of the above findings, no action is warranted by DPCC. The present status report may kindly be taken on record.



(Ajeeta Dayal Agrawal)
Sr. Environmental Engineer

Date: 2nd / 12 / 22

Place: Delhi

INSPECTION REPORT

1155911/2022/CMC2 DPCC

Compliance of the orders of Honble NCT dated 29.07.2022 in NO. 457/2022 and order dated 29.08.2022 in OA NO 573/2022 Madhu Sharma Versus Govt. of NCT of Delhi, a joint inspection was carried out on 22.09.2022 by officials of DPCC and DM (South-Delhi).

During the inspection following were the observations:-

During the inspection Sh. Anudesh Sharma (husband of complainant Madhu Sharma) was contacted at the site.

No DG set as ^{mentioned} said in the complaint was found during the inspection at the premises. No hotel/kitchen at upper ground floor as mentioned in the complaint was found.

Complainant and Anudesh Sharma said the DG set was uninstalled earlier. Complainant also said that the hotel at first floor named Eat fit was vacant about more than 2 months ago. No commercial kitchen was found at the upper ground floor and first floor.

No construction & demolition work was going on during the inspection.

महेश शर्मा
22/9/2022

12-130 अल्लुखान नगर

92100 20900

महेश शर्मा
22/9/2022

Anudesh Sharma
22/9/2022
JEE, DPCC

22/9/22
Teh (HK)

File No. DPCC-K015/22/2022-CMC2 (Computer No. 129451)

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1155911/2022/CMC 2 DPCC

File No. DPCC-K015/2022-SMC2 (Computer No. 129451)

ATTENDANCE

Sh. Damandeep Singh

Tehsildar (LIV)

[Signature]
21/9/22

Sh. Amzad Khan

JEE, DPCC

Amzad Khan
22-09-2022